

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.144 - CP 85 of 2019
With
ITEM No.145 - IA/45(AHM)2019
ITEM No.146 - IA/561(AHM)2019
ITEM No.147- IA/114(AHM)2020
ITEM No. 148.- IA/838(AHM)2020

Order under Section 241-242 & 246 of Co.Act,2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..04/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

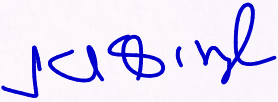
PRESENT:


For the Applicant : Mr. Nachiket A Dave, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate

ORDER

The Hon'ble Supreme Court ordered to maintain status quo relating to CIRP of the Respondent No. 1 herein, hence, matter stands adjourned to 19.07.2022.

Meantime, interim order will be continued.


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


MADAN B GOSAVI
MEMBER (JUDICIAL)